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Title: Need to withdraw the order imposing stricter conditions on insured persons to avail medical facilities extended by ESIC.

SHRI N.K. PREMACHANDRAN (KOLLAM): The implementation of stringent conditions by ESIC has resulted in denial of super specialty treatment for insured persons and their family. The conditions imposed such as two years with 156 attendance out of which two contribution periods with not less than 78 attendance, continuous remittance of four contribution periods are against the interest of insured persons. The conditions are imposed vide order No. V-14/11/5/2012/Med 1 (policy) dated 7/11/2016. The cashew industry is facing crisis due to non-availability of raw materials and the cashew workers lost their employment due to the reason beyond their control. By implementing this new condition, employees including cashew workers lost their benefit for super specialty treatment. The present order is against the interest of insured persons.

Hence, I urge upon the Government to withdraw the order no. V-14/11/5/2012/Med1(policy) dated 7/11/2016, stop the implementation of letter no. V-14/11/5/2012/Med 1 dated 09/03/2017 and restore the earlier benefits and ensure SST.

...(Interruptions)

HON. SPEAKER: The House stands adjourned to meet again on Friday, the 21st July, 2017 at 11.00 a.m.

12.03 hours

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, July 21, 2017/Ashadha 30, 1939 (Saka).
